

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 32 OF 2018

Dated: 26th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

PTC India Limited & Anr.

... Appellant(s)

Vs.

**Madhya Pradesh Electricity Regulatory
Commission & Anr.**

... Respondent(s)

Counsel for the Appellant (s) : Mr. Ravi Kishore
Mr. Rajshree Chaudhary for A-1

Mr. Tejasv Anand for A-2

Counsel for the Respondent(s) : Ms. Swagatika Sahoo
Ms. Surabhi Pandey for R-1

ORDER

Learned Counsel, Ms. Swagatika Sahoo, appearing for Respondent No.1 submitted that the reply will be filed during the course of the day and the reply copy will be supplied to the Appellant also.

Learned Counsel, Ms. Ravi Kishore Singh appearing for the first Appellant and learned Counsel Mr. Tejasv Anand appearing for the second Appellant pray for two weeks' time to file rejoinder.

Submissions made by the learned counsel for the Respondent No.1 and the Appellants, as stated above, are placed on record.

Two weeks time is granted to the learned counsel for the Appellants to file their rejoinder on or before 11-12-2018, after serving copy on the other side.

List the matter on 13-12-2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member